## BENCH-II

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH** KOLKATA

C.P.No.149/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st August, 2017, 10.30 A.M

Name of the Company		Akshay Jain -Versus- R.McDill & Company Pvt.Ltd & Ors		
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

2. AKASH SHARMA, Po. Cs. Petitioners

1. MA. JILHNU CAHA, SR. ADNOCATE

2. NO. SABYASACHI CHOWDHURY, ADVOCATE g. No. DEEPNATH ROY CHOWNAWRY, ADVOCATE

H. MA. RAJARCHI DUTTA, ADVOCATE

S. M. CHYANTEE DATTA, ADVOCATE

6. NO. SAMAITA DAS CHENDINERY ADVOCATE

<u>01\_08\_2017- C.P.No.149/2015 – Akshay Jain Vs. R. McDill & Company Pvt. Ltd.</u> & Ors.

## ORDER

Ld. Lawyers on behalf of the petitioner(s) as also respondent(s) are present.

In view of order dated 21.06.2017 having this case being odd number, this may be placed before the Bench No.I.

Fixed on 04.09.2017.

Sd – MANORAMA KUMARI MEMBER(J)